

KVIBs should concentrate their attention on a few selected industries for which they have developed necessary expertise and infrastructure. As a sequel to this recommendation, Khadi and Village Industries Commission has launched national programmes on leather, hand-made paper and bee-keeping and is taking up special projects in other thrust areas. KVIC is providing loans to different viable KVI units either directly or through institutions/State KVIBs from the fund of Rs.1,000 crores provided to it by the consortium of banks. The interest rate applicable is the prime lending rate announced by Reserve Bank of India from time to time.

(b) and (c). While there is no concession in interest rate on loans to the women, the women beneficiaries will have 5% of the project cost as their contribution as against 10% contribution applicable for general beneficiaries.

(d) Government of India has allocated an amount of Rs.130 crores in 1995-96 for the Rural Employment Generation Programme based on the recommendations of the High Power Committee. The projects being set up under this programme will be entitled margin money at the rate of 25% for projects upto Rs.10 lakhs. For the projects exceeding Rs.10 lakhs but below Rs.25 lakhs, eligibility for margin money will be at the rate of 10% for the amount exceeding Rs.10 lakhs.

(e) and (f). Khadi & Village Industries Commission has been asked to follow the instructions of Government of India about economy in administrative expenditure issued from time to time by the Ministry of Finance. However, due to the general price-rise, increase in dearness allowance, etc., there has been no net reduction in administrative expenditure. The State Khadi and Village Industries Boards are under the administrative control of the State Governments.

Shifting of Zonal Railway Headquarters

2638. SHRI MAHESH KANODIA :

SHRI KASHIRAM RANA :

Will the PRIME MINISTER be pleased to state :

(a) whether Western Railway Zonal Headquarter has not been shifted from Bombay to Gandhinagar or Ahmedabad;

(b) if so, the reasons thereof; and

(c) the steps taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (c). A study of issues relating to reorganisation of zones and divisions has recently been completed by this Ministry. Further processing for the formulation of proposals and other related matters is being undertaken.

[English]

Human Organ Banks

2639. SHRI SULTAN SALAHUDDIN OWÁISI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have decided to set up Human Organ Banks;

(b) if so, whether any concrete proposal/measures in this regard have been worked out;

(c) if so, by what time these banks are likely to be set up; and

(d) the main purpose of setting these banks and to what extent it is likely to help in checking the illegal trade of human organ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (d). There is a proposal to set up an Organ Retrieval and Banking Organisation (ORBO) in All India Institute of Medical Sciences. The proposal envisages construction of a building for Organ Bank, equipment, manpower and other infrastructure. The purpose in setting up the Bank is to ensure that the organ removed shall be preserved according to current and accepted scientific methods and to ensure viability for the purpose of transplantation. Setting up of the Bank would depend on availability of resources. When the Bank starts functioning it will make available organs and thereby help in checking illegal trade in human organs.

[Translation]

Renting Out of Vacant Government Accommodation

2640. SHRI HARIKEWAL PRASAD :

SHRI RAM KRIPAL YADAV :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Delhi Police have busted a gang of people renting out the vacant Government accommodation to private people;

(b) if so, the details thereof;

(c) the action taken to prevent recurrence of such incidents in future;

(d) the total number of such Government accommodation which remained unallotted for over one month during the last three years, location-wise and year-wise and the reasons thereof; and

(e) the amount of financial losses incurred by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) and (b). The Delhi Police had on 16-5-95, intimated

about recovery of copies of allotment letters, acceptance form and occupation report in respect of Flat No.616, S-II, R.K. Puram from two persons. On examination it was found that the documents were forged. Particulars of who the actual allottees were intimated to the Delhi Police and no further communication has been received from them.

(c) Computerisation of the entire housing stock has been initiated so as to facilitate frequent review of vacancy position. This would enable prevent recurrence of such malpractices.

(d) A list of houses which were vacant for over a month during the last three years (upto May, 1995) is at enclosed statement. All the quarters were blocked for specific allotment under orders of the competent authority except one quarter which was forcibly occupied.

(e) The estimated loss to the exchequer on account of such vacancy is Rs.3,13,657.00

STATEMENT

S.No.	Location	1992	1993	1994	1995
1	2	3	4	5	6
1.	Albert Square	—	01	03	02
2.	Ali Ganj	01	04	04	—
3.	Andrews Ganj	01	05	07	07
4.	Aram Bagh	01	12	04	01
5.	BKS Marg	—	07	02	01
6.	Dev Nagar	—	—	—	03
7.	DIZ Area	05	36	13	23
8.	Hanuman Road	—	01	—	—
9.	K.B. Marg	01	08	—	—
10.	Kidwai Nagar	01	08	11	07
11.	Kasturba Nagar	—	02	03	03
12.	L.B. Nagar	—	06	07	12
13.	Lodi Colony	—	23	09	09
14.	L.R. Complex	01	17	05	09
15.	Mandir Marg	01	02	01	02
16.	Mohd. Pur	02	03	03	01
17.	Minto Road	—	04	08	09
18.	Moti Bagh	—	14	05	07
19.	M.B. Road	05	18	41	19
20.	Netaji Nagar	01	11	08	03
21.	Nanak Pura	—	06	07	05
22.	N.W. Moti Bagh	01	01	04	03

1	2	3	4	5	6
23.	Naouroji Nagar	—	02	04	—
24.	P.K. Road	—	02	03	02
25.	Press Block	—	—	—	01
26.	Peshwa Road	—	—	01	01
27.	Pandara Road	—	—	01	01
28.	Prem Nagar	02	—	—	—
29.	R.K. Puram	02	29	65	60
30.	Rouse Avenue	—	01	—	—
31.	Sadiq Nagar	01	10	12	19
32.	Sarojini Nagar	01	23	121	77
33.	Sewa Nagar	—	—	01	—
34.	S.N. Puri	—	03	03	—
35.	Shahajahan Road	—	01	—	—
36.	Timar Pur/ Lancer Road	01	05	06	01
37.	Tansen Marg	—	—	01	01
38.	Vasant Vihar	—	—	06	09
39.	Vinay Marg	—	—	—	01
Total		28	265	369	299

[English]

Medical Council Act

2641. SHRI VIJAY NAVAL PATIL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government propose to amend Indian Medical Council Act to empower the Medical Council of India to probe and rectify cases of medical malpractices; and

(b) if so, the details of action taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A. R. ANTULAY) : (a) and (b). A bill to amend the Indian Medical Council Act, 1956 was introduced in the Rajya Sabha on the 26th August, 1987, which was referred to the Joint Committee of Houses of Parliament in December, 1987. The Report of the Joint Committee, inter-alia, contain a provision for appointment of an Ethics-cum-Disciplinary Committee to deal with all matters relating to the standards of professional conduct and etiquette and the code of ethics by medical practitioners, including medical malpractices. The Medical Council of India will be empowered to deal with such cases suitably after the amended Act comes into force